Dated: 01.08.2024

NOTIFICATION

In partial modification of Notification in No.RPS 117/2004 dated 10.06.2008, it is hereby notified that the Public Interest Litigations (PILs) arising out of the Districts within the jurisdiction of Dharwad and Kalaburagi Benches shall be filed in the respective Benches with effect from 01.08.2024; however, the hearing of Public Interest Litigations (PILs) shall be continued by the Division Bench having roster at the Principal Bench, Bengaluru through hybrid mode.

Therefore, all the Officers/Officials working in the Filing Counters and Scrutiny Branches at Dharwad and Kalaburagi Benches shall receive the Public Interest Litigations (PILs) arising out of the Districts within the jurisdiction of respective Benches presented in the filing counter w.e.f. 01.08.2024, register and scrutinize the same and thereafter transfer them to the Principal Bench at Bengaluru for being heard by the Division Bench having the roster through hybrid mode.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-(K.S.BHARATH KUMAR) REGISTRAR GENERAL

To:

- 1. P.A.to Hon'ble the Chief Justice.
- 2. The Registrar General/Registrar (Vigilance)/Registrar (Recruitment)/ Registrar (Administration) / Registrar (Infra & Maintenance) / Registrar (Protocol & Hospitality) / Registrar (Computers).

- 3. The Additional Registrar General/ Additional Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for necessary action and circulation among the concerned staff.
- 5. The Central Project Co-ordinator (CPC), with a request to web-host the circular.
- 6. The Director, Karnataka Judicial Academy, Bengaluru.
- 7. The Advocates' Association, Bengaluru. for due circulation
- 8. The Advocates' Association, Dharwad. > amongst the members.
- 9. The Advocates' Association, Kalaburagi.
- 7. All the Deputy Registrars, Filing Counter, Board and Scrutiny Branches.
- 8. All the Assistant Registrars and Section Officers working in the Filing Counter, Board and Scrutiny Branches.
- 9. Office Copy.